

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 01**  
**(IB)-694(ND)/2023**

**IN THE MATTER OF:**

Punjab National Bank International Limited ... Petitioner/Applicant  
Vs.  
M/s. MBL Infrastructure Ltd. ... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016.**

**Order delivered on 16.04.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. AVINASH KUMAR SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Mithlesh Kumar Pandey, Mr. Rahul Pandey,  
Advocate  
For the Respondent : Appearance not marked

**ORDER**

It is a plea raised on behalf of the Financial Creditor i.e. Punjab National Bank International Limited, that the matter needs to be taken up with the matter pending qua the Principal Borrower. Whereas, Ms. Anusuya Salwan, Ld. Counsel for the Corporate Debtor (Corporate Guarantor) who is also the Applicant in IA-6291/2023, submitted that this matter needs to be heard separately and independent of the petition filed qua the Principal Borrower.

Without commenting upon the plea of either side, we deem it appropriate to list the matter **on 22.04.2024** before the Regular Principal Bench.

Ordered accordingly.

**Sd/-**  
**(AVINASH KUMAR SRIVASTAVA)**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (JUDICIAL)**